

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 35 OF 2005

HARSH PATHAK

Petitioner(s)

VERSUS

U.O.I. & ORS.

Respondent(s)

I.A. No. 5

(appln. For quashing the unjust and improper regulation)

(With appln(s) for directions, intervention, permission to place addl. documents on record and office report)

WITH T.P.(C) NO. 275 of 2008

(With office report)

T.P.(C) NO. 405 of 2008

(With office report)

(for final disposal)

T.P.(C) NO. 278 of 2008

Date: 19/08/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s)

Dr. Harsh Pathak, Adv.
Mr. Prashant Kumar, Adv.

Mr. Rajesh Aggarwal, Adv.

Mr. J.S. Attri, Sr. Adv.
Mr. Chandan Kumar, Adv.
Ms. Poriyanka Bharihoke, Adv.

For Mr D. S. Mahra, Adv.

For Respondent(s)

Mr. Manjul Bajpai, Adv.
Mr. Shashwat Bajpai, Adv.
Mr. Anuj Dhir, Adv.
Ms. Bina Gupta, Adv.Mr. Manu Nair, Adv.
Mr. S.N. Purohit, Adv.

for M/S Suresh A. Shroff & Co., Adv.

Mr. Gaurav Goel, Adv.
Mr. Abhinav Agrawal, Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.

Mr. E.C. Agrawala, Adv

Mr. Pallavi T. Chaddha, Adv.
Mr. Chanchal K. Ganguli, Adv.Mr. Sanjay Gupta, Adv.
Mr. A. Mathur, Adv.
Mr. Rajeev Sharma, Adv.

Mr. Devmani Bansal, Adv.

Mr. Rajeev Sharma ,Adv
Mr. Irshad Ahmad ,Adv
Mr. V.K. Verma ,Adv

Mr. Arun Kumar Beriwal ,Adv
Mr. Vikas Mehta ,Adv

Mr. Arun Kumar Beriwal, Adv.

Mr. Neeraj Sharma, Adv.
Ms. Roopali Singh, Adv.
Mr. Rahul Prasanna Dave ,Adv

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the Petitioner seeking adjournment of four weeks, list on 16th September, 2013.

| (Rajni Mukhi)
| SR. P.A.

| | (Sneh Bala Mehra)
| | Court Master

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